

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-BA-69-2020**

Aniket Yallurkar

... Applicant

Versus

State of Goa & Anr.

.... Respondents

Shri Kautuk Raikar, Advocate for the Applicant.

Shri P. Faldessai, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 1 DECEMBER 2020****P.C. :**

The learned counsel for the applicant and the learned Additional Public Prosecutor have advanced elaborate arguments. In the end, Shri Faldessai, the learned Additional Public Prosecutor, has pointed out that accused nos.2 & 4 earlier applied for bail, but this Court closed those applications providing them liberty to renew their request in three months from then. It was because the prosecution informed the Court that it had to examine 8 more witnesses and it would, in all probabilities, examine them in the next 3 months. The learned Additional Public Prosecutor has also submitted that this applicant has a similar role and he cannot be treated differently.

2. At any rate, at this stage, the applicant's counsel wanted to withdraw the bail application with the liberty to revive the request in two months' time. I, accordingly, accede to the learned counsel's request.

3. This writ petition is closed as withdrawn. The applicant is free to revive his request through fresh bail application in two months from today.

DAMA SESHADRI NAIDU, J.

NH